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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NO
Contempt

AHMEDABAD BENCH

C.A./2/93 in

O.A. No./197/92
T.A. No.

DATE OF DECISION 7th April, 1993

J. I. Vasavada.

Petitioner

Mr. M. D. Rana

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent

Mr. Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt

: Judicial Member

The Hon'ble Mr. V.Radhakrishnan

: Admn. Member

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? X
3. Whether their Lordships wish to see the fair copy of the Judgement? X
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

J.I.Vasavada (Retd.Government. Servant,
Telecom Dept) residing at,
3, Vaishali Nagar, Rajkot.

..... applicant

(Advocate : Mr.M.D.Rana)

versus

1. The Union of India (Telecom Dept.)
Notice to the Chief General Manager,
Shri J.L.Khare,
Gujarat Telecom Circle,Ahmedabad)

2. The General Manager (Telecom),
Rajkot Telecom, District- Rajkot.respondents

(Advocate : Mr.Akil Kureshi)

ORAL ORDER

C.A./2/93 in

O.A./197/92

Date: 07-4-1993

Per : Hon'ble Mr.R.C.Bhatt,
Judicial Member

Heard learned advocate Mr.Rana for
the applicant and Mr.Kureshi for the respondents. The
respondents have not paid the commuted amount of pension
which according to our order was one half of one third
of the pension, but the respondents have paid only one
third of commuted amount of one third pension which is
not proper. Hence, we direct the respondents to pay to
the applicant the commuted value of pension one half of
one third i.e. one sixth of the value of total pension,

less amount already paid. This direction to be
complied with before 05-5-1993. C.A. is disposed of
with this direction.

VR
(V.RADHAKRISHNAN)
Admn.Member

Resd
(R.C.BHATT)
Member (J)

*SS

J.I.Vasavada (Retd. Government. Servant,
Telecom Dept) residing at,
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Notice to the Chief General Manager,
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Admn.Member

(R.C.BHATT)

Member (J)

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